

By Speed Post/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-05/2018/ 6425 /A

From :- Smti. K. Newar
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Sunil Kumar Poddar
District & Sessions Judge,
Sivasagar.

Dated Guwahati, the 9th November, 2018.

Sub:- **Casual leave with station leave permission and Home LTC.**

Ref:- Your letter No. DJSV/2018/7779, dated 31.10.2018.

Sir,

With reference to the above, I am directed to inform you that, you have been granted 2 (two) days Casual Leave on 03.11.2018 & 08.11.2018 and Restricted holiday on 09.11.2018 along with head quarter leave permission, by your official vehicle, at your own cost, w.e.f. the evening of 02.11.2018 till the morning of 11.11.2018. Further, you are informed that ~~that~~ your prayer for availing Home LTC in the block period 2017-2018 can not be accepted as you have already been granted Home LTC for **for the block period 2017-2018 vide this registry's Letter no.HC.VII-05/2018/2202/A dated 11.04.2018.**

Yours faithfully,

 9.11.18

JT. REGISTRAR (VIGILANCE)

Rdan